

Statement correcting reply to USQ No. 5729 dated 4th September, 91 regarding Doordarshan/AIR Stations in U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):
Sir, I beg to lay on the Table—

A Statement (Hindi and English versions) (i) correcting the reply given on the 4th September, 1991 to Unstarred Question No. 5729 by Dr. Lal Bahadur Rawal regarding Doordarshan/AIR Stations in Uttar Pradesh; and (ii) the reasons for delay in correcting the reply. [Placed in Library See No. LT-695/91]

13.48 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991 which was passed by the Lok Sabha at its sitting held on the 11th September, 1991 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

13.48 1/2 hrs.

PETITION

Regarding Need for Providing a Railway Level Crossing at Daund District, Pune, Maharashtra

[*English*]

SHRI ANNA JOSHI (Pune): Sir, I beg to present a petition signed by Shri Sanjay Madanlal Dabi, resident of Shivaji Chowk, Daund, District Pune, Maharashtra and others regarding need for providing a railway level crossing at Daund, District, Pune, (Maharashtra) [Placed in Library. See No. LT-696/91]

13.49 hrs

RESOLUTIONS

Re. Appointment of Joint Parliamentary Committee to review the rate of dividend payable by the Railway undertaking to the General revenue

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): Sir, on behalf of my senior colleague, Shri C.K Jaffer Sharief, I beg to move:

- (i) That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the Central Finance and make recommendations thereon;

[Sh. Mallikarjun]

- (ii) That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the parliamentary Committee to review the rate of dividend which is at present payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon and to communicate the names of the members as appointed to this House*.

the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House*

The motion was adopted

13.49 1/2 hrs

[English]

CONSTITUTION (SEVENTY-SECOND AMENDMENT) BILL*

MR. SPEAKER: The question is:

- (i) That this House do resolve that a parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking for General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon;

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKATA SWAMY): Sir I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SHRI GUMAN MAL LODHA (Pali): Sir, I oppose the Bill at the introduction stage.

[Translation]

- (ii) That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by

Sir, my objection to this Bill at its introduction stage is because this Bill relates to the autonomous status of States, Article 40 of the Constitution, enacting laws regarding Panchayat and local bodies, provisions regarding Panchayat Samities and Zila Parishads and terms and conditions for holding elections to these bodies.

Sir, our country has a federal demo-